

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.150/2021

This the 25th day of June, 2021.

**Coram : Hon'ble Shri Jayesh V.Bhairavia, Member (J)
Hon'ble Dr. A.K.Dubey, Member (A)**

Shri. Dinesh Kumar,
Son of Shri Sureshchand,
Age:34 years, serving as Assistant
Commercial Clerk in the office of the respondents,
Residing at : T/20 (B) West Traffic Railway Colony,
Dist. Mehasana 384001.

.....Applicant

(By Advocate : Mr. M S Trivedi)

Versus

1. Union of India, through
The Secretary,
Ministry of Railways,
Rail Bhavan,
New Delhi-110001.
2. The General Manager,
Western Railway,
Churchgate, Mumbai-400020.
3. The Divisional Railway Manager (E),
O/o. DRM (E) Western Railway,
Ahmedabad Division, Asarwa,
Nr. Chamunda Bridge,
Ahmedabad-380002.

..... Respondents.

OR D E R (ORAL)

Per : Hon'ble Shri J.V. Bhairavia, Member (J)

1. Counsel for the applicant, Mr. M.S Trivedi submits that due to inadvertent circumstances he could not attend the Court on 23/06/2021. Today he received the instructions that the pending representation of the applicant has been considered by the respondent. Therefore, he requests to adjourn this OA to enable him to file MA for amendment.
2. It is noticed that the present OA was filed on 20/04/2021. The representation filed by the applicant was pending before the authority on the date of filing of OA. Hence the same was not maintainable under the Rule 21 of CAT (Procedure) Rules 1987.
3. Now if representation has been considered by the respondent, it is open for the applicant to take appropriate legal recourse available under the law. The request made by the counsel for the applicant to file MA for amendment is not accepted at this stage.
4. The OA stands disposed of accordingly. No order as to cost.

**(A.K.Dubey)
Member (A)**

**(J.V.Bhairavia)
Member (J)**

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